

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**Excise Appeal Nos. 850-858 of 2012**

(Arising out of Order-in-Appeal No. 31-39(AKJ)/JPR-I/2012 dated 06.03.2012 passed by the Commissioner of Central Excise (Appeals), Jaipur)

DATE OF HEARING : 27.03.2017

DATE OF DECISION : 27.03.2017

**M/s Rob Mathys India Pvt. Ltd. ....**

**Appellants**  
(Rep by NONE)

VERSUS

**CCE, Jaipur-I**

....

**Respondent**  
(Rep. by Sh. Yogesh Agarwal, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT  
HON'BLE MR. ASHOK K. ARYA, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 52594-52602/2017**

**PER JUSTICE (Dr.) SATISH CHANDRA :**

Neither anybody appeared on behalf of the assessee-Appellants nor any adjournment application is filed. Shri Yogesh Agarwal, learned DR, appeared for the Respondent-Revenue.

2. It may be mentioned that as per the maxim *VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeals are dismissed for default.

(Dictated & pronounced in the open court)

**(ASHOK K. ARYA)  
MEMBER (TECHNICAL)**

**(JUSTICE Dr. SATISH CHANDRA)  
PRESIDENT**